

(9)

**SCHEDULE II  
FORM C  
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND  
EMPLOYEES**

[Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

07.09.2018

19597

18 SEP 2018

To,  
Mahesh Surekha,  
173, Udyog Bhavan,  
Sonawala Road, Goregaon (E),  
Mumbai- 400 0063.

From:

Deputy Commissioner, Division II,  
CGST & Central Excise, Mumbai South,  
13<sup>th</sup> Floor, Air India Building,  
Nariman Point, Mumbai- 400 021.

**Subject:** Submission of proof of claim in respect of the liquidation of M/s Deep Water Services (India) Ltd -reg.

The Commissioner CGST & Central Excise, Mumbai South, hereby submits this proof of claim in respect of liquidation of M/s Deep Water Services (India) Ltd. The details for the same are set out below:

<b>PARTICULARS</b>		
1.	NAME OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	COMMISSIONER CGST & CENTRAL EXCISE, MUMBAI SOUTH
2.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITORS FOR CORRESPONDENCE.	13 <sup>th</sup> FLOOR, AIR INDIA BUILDING, NARIMAN POINT, MUMBAI- 400 021. mumbaisouthgst.comm@gmail.com
3.	TOTAL AMOUNT OF CLAIM INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL CLAIM : 9,33,98,781/- INTEREST : 5,17,57,787/- TOTAL CLAIM : 14,51,56,568/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE CLAIM CAN BE SUBSTANTIATED	ORDER-IN-ORIGINAL NO. OIO NO.39 TO 41/ SRP/COMMR/ MUM.SOUTH/2018-19 DATED 17.08.2018 PASSED BY COMMISSIONER, CGST & CX, MUMBAI SOUTH COMMISSIONERATE

5	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATIONAL PROCEEDINGS	NA
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	THE CORPORATE DEBTOR HAS NOT PAID SERVICE TAX ON FREE SUPPLY OF OIL AND FUEL REQUIRED FOR THE PROVISION OF SERVICE.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITIES	NA
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	CHEQUE/DD IN FAVOUR OF PRINCIPAL COMMISSIONER CGST & CENTRAL EXCISE, MUMBAI SOUTH
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	COPY OF ORDER-IN-ORIGINAL PASSED BY COMMISSIONER, CGST & CX, MUMBAI SOUTH COMMISSIONERATE



Signature of operational creditor or person authorised to act on his behalf	
Name in BLOCK LETTERS	: K.RAGURAM
Position with or in relation to creditor	: DEPUTY COMMISSIONER, DIVISION II, CGST & CENTRAL EXCISE, MUMBAI SOUTH
Address of person signing	: 13 <sup>TH</sup> FLOOR, AIR INDIA BUILDING, NARIMAN POINT, MUMBAI- 400 021

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.


## AFFIDAVIT

I, K. Raguram, Deputy Commissioner, Division II, CGST & Central Excise, Mumbai South having my office at 13<sup>th</sup> Floor, Air India Building, Nariman Point, Mumbai- 400 021 do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, being the 27<sup>th</sup> day of March 2018, and still is, justly and truly indebted to me in the sum of Rs.14,51,56,568/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:  
[ORDER-IN-ORIGINAL NO. OIO NO.39 TO 41/ SRP/COMMR/  
MUM.SOUTH/2018-19 DATED 17.08.2018 PASSED BY COMMISSIONER,  
CGST & CX, MUMBAI SOUTH COMMISSIONERATE]
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Not applicable

Solemnly, affirmed at Mumbai on 7th day, of September, 2018




  
Deponent's signature

## VERIFICATION

I, K.Raguram, Deputy Commissioner, Division II, CGST & C. Excise, Mumbai South hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there-from.

Verified at Mumbai, on this 7th day, of September, 2018.



  
Deponent's signature